

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO. 2949**  
TO BE ANSWERED ON 17.03.2023

**CASES OF HUMAN TRAFFICKING**

2949. SHRIMATI CHINTA ANURADHA:

Will the Minister of Women and Child Development be pleased to state:

- a. the number of human trafficking cases reported during each of the last three years, State-wise;
- b. the details of steps taken for rehabilitation to ensure the re-integration of the victims of human trafficking into society;
- c. whether the Government has formulated any schemes for the rehabilitation including upskilling and job placements of human trafficking survivors; and
- d. if so, the details thereof including the number of trafficking victims rehabilitated and re-integrated within the society, State-wise and if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) : The National Crime Records Bureau (NCRB) compiles and publishes the data on the number of cases of human trafficking in its publication 'Crime in India'. The said report is available upto the year 2021. The details of the number of human trafficking cases reported during 2019-2021, State-wise is at **Annexure-I** and the details of number of victims trafficked & rescued under Human Trafficking during 2019-2021, state-wise is at **Annexure-II**

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and it is primarily the responsibility of respective State Governments and Union Territory Administration (UTs) to take necessary steps for preventing and combating human trafficking.

Nevertheless, the Central Government has been supplementing the efforts of the State Governments by undertaking various initiatives and measures in this regard and has provided financial assistance under 'Nirbhaya Fund' to all States/ UTs during the financial years 2019-20 and 2020-21 for strengthening the existing Anti Human Trafficking Units (AHTUS) and for establishing new AHTUs covering all districts of the States/ UTs. In addition, the Central Government also provides financial assistance to States and UTs for holding "Judicial Colloquiums" and "State Level Conferences" on periodic basis for sensitizing judicial and

police officials and to make available to them updated information on latest provisions of law relating to human trafficking. The Government also issues advisories and guidelines from time to time to the States / UTs on preventing and countering the crime of human trafficking.

The Ministry of Women and Child Development under 'Samarthya' sub-scheme of 'Mission Shakti' implements the component of 'Shakti Sadan' for prevention of trafficking and rescue, rehabilitation, reintegration and repatriation of victims of trafficking for commercial sexual exploitation across the country, in which erstwhile 'Ujjawala' scheme has been included. Under this component, the State Governments are responsible for identifying districts that need immediate attention to address the issue of trafficking, as well as for furnishing proposal to the Central Government for seeking financial support for that purpose. The objectives of the scheme inter alia include (i) providing rehabilitation services, both immediate and long-term, to the victims by providing basic amenities/ needs such as shelter, food, clothing, medical treatment including counseling, legal aid and guidance and vocational training, and (ii) facilitating reintegration of the victims into the family and society at large. Under 'Rehabilitation' component of the scheme, grant is provided for setting up of Shakti Sadan on rent, staff, food, medical care, legal aid, education and vocational training. Under 'Reintegration' component, grant is provided for setting up Half-Way Home, seed money and follow-up visits.

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## Annexure-I

**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK SABHA UN- STARRED QUESTION NO.2949 FOR ANSWER ON 17.03.2023 ASKED BY SHRIMATI CHINTA ANURADHA REGARDING 'CASES OF HUMAN TRAFFICKING'**

**Number of human trafficking cases reported during each of the last three years i.e. 2019, 2020 and 2021, State-wise;**

Sl. No.	State/UT	2019	2020	2021
1	Andhra Pradesh	245	171	168
2	Arunachal Pradesh	0	2	3
3	Assam	201	124	203
4	Bihar	106	75	111
5	Chhattisgarh	50	38	29
6	Goa	38	17	15
7	Gujarat	11	13	13
8	Haryana	15	14	37
9	Himachal Pradesh	11	4	5
10	Jharkhand	177	140	92
11	Karnataka	32	13	13
12	Kerala	180	166	201
13	Madhya Pradesh	73	80	89
14	Maharashtra	282	184	320
15	Manipur	9	6	1
16	Meghalaya	22	1	1
17	Mizoram	7	0	0
18	Nagaland	3	0	0
19	Odisha	147	103	136
20	Punjab	19	17	15
21	Rajasthan	141	128	100
22	Sikkim	0	1	0
23	Tamil Nadu	16	11	3
24	Telangana	137	184	347
25	Tripura	1	1	1
26	Uttar Pradesh	48	90	103
27	Uttarakhand	20	9	16
28	West Bengal	120	59	61
	<b>TOTAL STATE(S)</b>	<b>2111</b>	<b>1651</b>	<b>2083</b>
29	A&N Islands	0	0	0
30	Chandigarh	2	2	2
31	D&N Haveli and Daman & Diu+	0	2	0
32	Delhi	93	53	92
33	Jammu & Kashmir*	0	2	4
34	Ladakh	-	0	0
35	Lakshadweep	0	0	0
36	Puducherry	2	4	8
	<b>TOTAL UT(S)</b>	<b>97</b>	<b>63</b>	<b>106</b>
	<b>TOTAL (ALL INDIA)</b>	<b>2208</b>	<b>1714</b>	<b>2189</b>

**Annexure-II**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK SABHA UN-STARRED QUESTION NO.2949 FOR ANSWER ON 17.03.2023 ASKED BY SHRIMATI CHINTA ANURADHA REGARDING 'CASES OF HUMAN TRAFFICKING'**

**State/UT-wise Total Victims Trafficked & Rescued under Human Trafficking during 2019-2021**

SL No.	State/UT	2019		2020		2021	
		Trafficked	Rescued	Trafficked	Rescued	Trafficked	Rescued
1	Andhra Pradesh	399	425	235	257	338	279
2	Arunachal Pradesh	4	3	13	13	3	3
3	Assam	248	230	177	157	460	425
4	Bihar	316	316	179	179	384	384
5	Chhattisgarh	338	337	110	96	96	92
6	Goa	90	90	30	30	38	35
7	Gujarat	22	18	87	87	16	16
8	Haryana	20	20	18	18	45	40
9	Himachal Pradesh	17	16	13	13	7	9
10	Jharkhand	239	163	301	278	250	247
11	Karnataka	186	186	41	39	53	50
12	Kerala	218	215	219	196	262	192
13	Madhya Pradesh	215	217	132	113	157	157
14	Maharashtra	986	1020	512	557	918	890
15	Manipur	189	188	10	9	4	4
16	Meghalaya	31	29	2	2	2	2
17	Mizoram	54	54	0	0	0	0
18	Nagaland	20	20	0	0	0	0
19	Odisha	876	876	741	764	1475	1290
20	Punjab	19	27	85	81	25	20
21	Rajasthan	664	664	818	818	420	420
22	Sikkim	2	2	3	4	0	0
23	Tamil Nadu	77	76	37	36	16	89
24	Telangana	334	334	439	438	796	796
25	Tripura	2	3	3	2	1	1
26	Uttar Pradesh	137	137	180	174	121	121
27	Uttarakhand	36	36	14	13	22	22
28	West Bengal	159	94	71	75	84	97

	<b>TOTAL STATE(S)</b>	<b>5898</b>	<b>5796</b>	<b>4470</b>	<b>4449</b>	<b>5993</b>	<b>5681</b>
29	A & N Islands	0	0	2	0	0	0
30	Chandigarh	2	2	3	3	2	2
31	D&N Haveli and Daman & Diu +	0	0	2	2	0	0
32	Delhi UT	608	608	224	224	509	509
33	Jammu & Kashmir *	0	0	2	2	21	21
34	Ladakh	-	-	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	5	5	6	0	8	0
	<b>TOTAL UT(S)</b>	<b>615</b>	<b>615</b>	<b>239</b>	<b>231</b>	<b>540</b>	<b>532</b>
	<b>TOTAL (ALL INDIA)</b>	<b>6513</b>	<b>6411</b>	<b>4709</b>	<b>4680</b>	<b>6533</b>	<b>6213</b>

Note: Human Trafficking data published is based on annual data as provided by States/UTs from their Anti Human Trafficking Units

+ ' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for the year 2019

\*' Data of erstwhile Jammu & Kashmir State including Ladakh for the year 2019

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